

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt)/6030/A

From :- Smti. K. Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
Presiding Officer/Member,
Motor Accident Claim Tribunal,
Nalbari.

Dated Guwahati, the 12th October, 2018.

Sub:- **Casual leave along with station leave permission.**

Ref:- Your letter No.MACT/N/2114, dtd. 09.10.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 15.10.2018 along with headquarter leave permission w.e.f. the afternoon of 13.10.2018 (after Lok Adalat) till the morning of 20.10.2018, has been ~~granted~~/~~rejected~~.

The Civil Judge and Asstt. Sessions Judge, Nalbari and in her absence the senior most Judicial Officer at the Station will remain in charge of the Court and Office of M.A.C.T., Nalbari, during your absence on leave.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt)/ /A, dated

Copy to:

1. The Civil Judge and Asstt. Sessions Judge, Nalbari, Nalbari, for information and necessary action.

JT. REGISTRAR (VIGILANCE)